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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.A. 193/2018

VIKAS SANGWANAppellant

Through: Mr. Rahul Sharma, Advocate.

versus

THE STATE (GOVT. OF NCT OF DELHI)Respondent

Through: Mr. Aashneet Singh, APP for the

State.

Mr. Laksh Khanna, Advocate.

SI Deepak Yadav

+ CRL.REF. 3/2016

COURT ON ITS OWN MOTIONPetitioner

Through: Mr. Rahul Sharma, Advocate.

versus

STATERespondent

Through: Mr. Laksh Khanna, Advocate

Mr. Soutik Banerjee and Ms. Devika Tulsiani, Advs for Intervenor HAQ

SI Deepak Yadav

+ CRL.REV.P. 696/2018

VIKAS SANGWANPetitioner

Through: Mr. Rahul Sharma, Advocate.

versus





THE STATE (GOVT OF NCT OF DELHI)

....Respondent

Through:

Mr. Laksh Khanna, Advocate

SI Deepak Yadav

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD HON'BLE MR. JUSTICE HARISH VAIDYANATHAN

SHANKAR

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ORDER 16.05.2025

In terms of the Order dated 24.02.2025, a Report has been filed by the 1. Registrar General of this Court.

- Though a copy of the Report was not supplied to the learned Amicus 2. Curiae, learned APP for the State has handed-over a copy of the Report to the learned Amicus Curiae during the course of the hearing. Let a copy of the Report be also supplied to the learned Counsel for the Intervenor.
- 3. List on 26.05.2025.

SUBRAMONIUM PRASAD, J

HARISH VAIDYANATHAN SHANKAR, J

MAY 16, 2025 Rahul